

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.243/2018  
MA No.244/2018**

**New Delhi this the 19<sup>th</sup> day of January, 2018**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Kewalanand Kandpal,  
S/o Shri Narayan Dutt Kandpal  
Indira Colony  
R.K.Tent House Road  
Kusumkhera Road  
Haldwani, District – Nainital  
Pin-263139 (Uttarakhand).

2. Rajesh Kumar  
S/o Shri Nandoo  
Indira Colony  
R.K.Tent House Road  
Kusumkhera Road  
Haldwani, District-Nainital  
Pin-263139.

.... Applicants

(By Advocate: Shri Susheel Sharma)

VERSUS

1. D.D.G. Military Farm  
Q' Branch, West Block III  
R.K.Puram, New Delhi – 110 066.

2. D.M.F. Central Command  
Command Head Quarter  
Lucknow (UP)  
Pin-226002.

3. Union of India  
Through the Secretary to Ministry of Defence  
South Block, New Delhi - 110 001.

.... Respondents.

(By Advocate: Shri H.K. Bajpayee for Shri Gyanender Singh )

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,**

Heard the learned counsel for the applicant.

2. MA No.244/2018, filed for joining together, is allowed.

3. The applicants, filed the present OA seeking the following reliefs :-

"a) To allow the present OA and to direct the respondent(s) to consider re-instatement of the applicants against the existing 76 vacancies under Respondent No.2 with all consequential benefits.

b) To grant any other or further orders the Hon'ble Tribunal deems fit and proper keeping in view of the peculiar facts and circumstances of the present case."

4. It is submitted that the applicants have made number of representations and also got issued a legal notice dated 14.08.2017 (Annexure A-20) ventilating their grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the aforesaid legal notice dated 14.08.2017 (Annexure A-20) and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

MA, if any pending, are also disposed of.

Let a copy of the OA, be enclosed to this order.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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